

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 121/GT/2014

Date: 13.8.2014

To,

Torrent Power Ltd.
(UNIT: UNOSUGEN 382.5 MW POWER PLANT)
Torrent House, Off Ashram Road,
Near Income Tax Circle,
Ahmedabad - 380009

Sir,

Subject : Petition under 62 and 79 (1) (a) of Electricity Act 2003, read with Chapter-V of Central Electricity Regulatory Commission Regulations, 1999 for Revision of Tariff of UNOSUGEN 382.5 MW Power Plant from COD to 31st March, 2014 – Truing up of Tariff Regulation 2009 for Tariff determined in Order dated 6th December 2013 in Petition No. 175/GT/2013

Ref : (i) Your affidavit dated 19.6.2013

With reference to your affidavit in the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 28.8.2014:-

- i) Reconciliation statement of the additional capital expenditure during 2013-14 (i.e. from 5.4.2013 to 31.3.014) with books of accounts, duly certified by auditor.
- ii) Actual expenditure incurred on O&M giving details of expenditure incurred under Long Term Supply Agreement (LTSA) and Long Term Maintenance Agreement (LTMA) along with other details for the year 2013-14.

Yours sincerely,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)